BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 132/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

Name of the Company:

Dwarkesh Transport Corporation

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. HIREN TRIVIEDI

Advocate

for Etitiones

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ORDER

Learned Advocate Mr. Hiren Trivedi i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/ Petitioner. None present for Respondent.

It is noticed that Applicant not complied with section 9 (c) of the Code.

Applicant is directed to comply with section 9 (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 23.10.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of October, 2017.